

even know that they have become entitled to this enhanced pension? Some of their relatives who would get that pension have not come to know. When they come to know and when they apply, there is a very big gap of time before they get any reply or any redress.

Sardar Majithia: Government have already given due notification. It is a Government notification and every one takes benefit out of it. I should like to assure ex-servicemen through this House that each individual case will be looked after and no injustice will be done.

Shri S. M. Banerjee: It is said in the statement that it will necessarily take some time for the Controller of Defence Accounts (Pensions) Allahabad and the Pension Disbursing officers all over the country to implement fully the orders of the Government. I want to know, when the Government took the decision, was it not with the concurrence of Audit authorities and if so, why should they take such a long time.

Sardar Majithia: When the cases of these 74,000 plus 84,000 plus 70,000 people were decided upon, the Controller General of Defence Accounts was consulted. His representative was on the committee which went into this along with representatives of the Ministry of Defence. The Financial Adviser was also there. They have all gone into that affair.

श्री भक्त बर्षात : श्रीमन्, क्या कंट्रोलर ऑफ डिफेंस एकाउण्ट्स ने मन्त्रालय को बतलाया है कि देरी से देरी कब तक ये हिमात्र पूरे कर लिये जायेंगे ? मैं जानना चाहता हूँ कि ज्यादा से ज्यादा ये हिमात्र इस फाइनेंगल इयर के अन्त तक तो पूरे हो जायेंगे या नहीं ?

सरदार मर्जीठिया : यह कहना बड़ा मुश्किल है कि कब तक पूरे हो जायेंगे । मगर कोशिश की जा रही है कि जल्दी से जल्दी इनको निपटाया जाए ।

Shrimati Ila Palchoudhuri: May I know whether, under this scheme and process of work, the I.N.A. officers personnel will come in for pension that is due to them? Has all the pension that is due to them been disbursed up to the year?

Sardar Majithia: If a separate question is put regarding I.N.A., we will answer that.

Shri D. C. Sharma: What is the extra amount that the Government will have today in view of the enhanced pension?

Sardar Majithia: The exact amount of what the Government will have to pay can only be found out when every pensioner's pension has been finalised. I can roughly say that it will run into a couple of crores of rupees.

Industrial Council for Ordnance Factory Employees

*1056. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether the meeting of the Industrial Council for the Ordnance Factory employees was held in Director-General's Office at Calcutta;

(b) if so, what items were discussed;

(c) how many workers' representatives attended the meeting; and

(d) the items on which decisions were taken?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinhrao Gaekwad): (a) Two meetings of the Industrial Council have been held so far. The last meeting was held in April, 1959.

(b) The items discussed at the last meeting were broadly:—

(i) Industrial Relations;

(ii) Production problems and productivity;

(iii) Discipline in Ordnance Factories; and

(iv) Welfare Measures.

(c) Forty-four members.

(d) A statement is laid on the Table of the House.

STATEMENT

(1) Opening of more branches of the Women's Welfare Association to make the scheme of 'Family Welfare' a success.

(2) Allotment of office accommodation to recognised Unions wherever such accommodation is available.

(3) Removal of disparity in conditions of service of industrial employees and non-industrial employees.

(4) Grant of recognition to only one Union in the same installation.

(5) Abolition of Negotiating Machinery at the lowest level.

(6) Increased educational facilities for children of employees in Ordnance Factories.

(7) Supply of tea and snacks to the workers during working hours.

Shri S. M. Banerjee: In the statement, item 4 is, grant of recognition to only one union in the same installation. I want to know, when there are rival unions in most of the defence installations now, what steps Government propose to take to see that the most representative union is granted recognition.

The Deputy Minister of Defence (Shri Raghuramalah): This recommendation has been considered by the Government and it has been decided that so long as a union fulfils the conditions of recognition, recognition could not be refused by the Government to any union.

Shri Muhammed Elias: The hon. Minister said about conditions. What are the conditions?

Mr. Speaker: The conditions have always been referred to in this House.

Shri S. M. Banerjee: Another item in the statement is removal of disparity in conditions of service of industrial employees and non-industrial employees. I would like to know whether the Government propose to implement the recommendations of the Admiral Shankar Committee which was institute to go into this question.

Shri Raghuramalah: The committee specially constituted to go into this question has made certain recommendations. Some of the proposals are still under examination of the Government.

Shri S. M. Banerjee: Arising out of this, I want to know whether it is a fact that nearly 32 unions lost their recognition because of participation in the strike. I want to know whether the Government propose to consider this matter and restore their recognition.

Shri Raghuramalah: This is a general question and naturally, the Defence Ministry cannot take an isolated decision. It is for the Government as a whole to consider the matter.

Mr. Speaker: Shri Vidya Charan Shukla—Not putting it. Next question.

Post-matric Scholarships to Children of School Teachers

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*1962. { **Shrimati Ila Palchoudhuri:**
Shri Chintamani Panigrahi:
Shri Aurobindo Ghosal:

Will the Minister of Education be pleased to state:

(a) whether any Post-Matric Merit Scholarships have been awarded to children of Primary and Secondary School Teachers in India this year (1961) instituted under a Central Government Scheme; and

(b) if so, the details thereof, State-wise?

The Minister of Education (Dr. K. L. Shrivastha): (a) Not yet, as the last